भी मधु लिमवे : तियम के धनुसार एक दिन में एक ही हो साता हैं।

Shri M. Muhammed Ismail (Manjeri): On a point of order. We had tabled a calling-attention-notice . . .

Shri Swell (Autonomous Districts): Here is some hon. Member who is rising on a point of order. You should hear him.

Mr. Speaker: There is no point of order now. Papers to be laid on the Table. Shri Morarji Desai.

भी एस० एस० जोशी :(पूना) यह एक गम्भीर सवाल है। एवं सिनट में भागक भागे मैं एक प्राथंना करना चाहता हू

Mr. Speaker: I am sorry; it will be a bad precedent. I have explained the whole position. I have had a discussion with him at length in my Chamber. I had a discussion with Sant Bux Singh also, and I had explained the whole case.

भी नषु सिमये : दोनों सदनों की एक विशेष कमेटी तो बनाई जा सकती है।

Mr. Speaker: Let them move it in the other House.

श्री मधु लिमये : जिन के खिलाफ़ फ़ारोप किया गया है वह नैयार ह कमेटी के सामने जाने के लिए। वह महियों की सरह भाग नहीं रहे हैं। भाएकों क्या एसराज है?

Shri M. Muhammed Ismail: We have tabled a calling-attention-notice...

Shri Ebrahim Sulaiman Sait (Kozhikode): We had tabled a calling-attention-notice . . .

Shri Swell: Here are two Members who have been trying to catch your eyes.

Mr. Speaker: I had not called either of them,

Shri swell: They may not have the same lung-powder as some of us have....

Mir. Speaker: I know that Shri Swall is trying to catch my eye and is also passing very many remarks. If he does so, I am afraid he may not catch my eye at all. He gets up every minute and on every question and wants to catch my eye and he expects me to call only him. That is not proper.

12.18 hrs.

PAPERS LAID ON THE TABLE

REPORT OF DEARNESS ALLOWANCE
COMMISSION

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): I beg to lay on the Table a copy of the Report of the Dearness Allownace Commission on the question of the grant of Dearness Allownace to Central Government Employees in future, [Placed in Library. See No. LT-520/67].

Shri S. M. Banerjee (Kanpur); The hon. Minister has laid a copy of the report of the Gajendragadkar Commission on the Table of the House just now. You will remember that on the 30th of last month, this report was sent to the Government by the Commission. We were told that Government were considering the report of the commission and that was why they had not agreed to give a rise in the dearness allowance on the basis of an average increase of 10 points in the price index. I would like to know whether Government have considered the report and if so, whether the recommendations of Government in accepting the report will also be laid on the Table? Otherwise, what is the point in our getting a copy of the report after seven days?

Shri Morarji Desal: 1 am laying the report on the Table of the House so that hon. Members may be in possession of it as soon as possible. Copies had to be printed, and, therefore, it took some time. Government have

not yet considered it. I had not been able to supply copies before this even to Cabinet Members, and, therefore, how could they consider it?

Mr. Speaker: Copies have been received and they will be circulated to hon. Members.

Shri S. M. Banerjee: Mere circulation does not mean anything. I am not going to get any dearness allowance, but it is the Government employees who have to get it; they have been betrayed for one year practically, and they have not been given this dearness allownace. I would like to know when the Cabinet is going to take a decision on this. They should take an immediate decision on this.

Mr. Speaker: That is a separate question. Copies will be distributed and they will take a decision in the Cabinet later on.

Shri S. M. Banerjee: What is the use of this? You should kindly help us in the matter....

Shri Morarji Desaj: If he does not want me to lay it on the Table, then I shall withdraw it.

Shri S. M. Banerjee: This is very bad....

Shri Srichand Goel (Chandigarh): Is it the right of Ministers only to lose temper?....

Mr. Speaker: Order. order. Government will take a decision later.

Shri S. M. Banerjee; When?

Mr. Speaker: He cannot say that just mow.

Shri S. M. Bamerjee: Why should you not direct him?

भी कर्वर साल गुप्त (दिस्सी सदर) : नेरी प्रार्थना है कि जब गवनैमेंट इस बारे में दि सजन में ने तो इस मदन को इनकार्म किया जावें योर इस विषय पर दिस्कान में तथ बीका दिया जाये ! Shri Morarji Desal: It was said the other day that hon. Members had not been supplied with copies and it had appeared in the papers. It was, therefore, that I was anxious to lay it on the Table as soon as I could.

श्री मध् जिसये (सुंगेर): संती महोदय एक कदम बढ़ गए हैं, वह धव दूसरा कदम बढ़ायें।

An hon. Member: We don not object to that.

Shri Kanwar Lai Gupta; Will you allow a discussion on it?

Shri Chintamani Panigrahi (Bhubenewar): How long will Government take to come to a decision on it?

Mr. Speaker: That is exactly what Shri Banerjee asked. He is repeating his question. Dr. Rao.

PAPERS UNDER SEC. 103 OF MAJOR PORT TRUSTS ACT

The Minister of Transport and Shiping (Dr. V. E. E. V. Rao): I beg to lay on the Table a copy of the Annual Accounts of the Bombay Port Trust for the year 1965-66 and the Audit Report thereon under sub-section (2) of sec. 103 of the Major Port Trusts Act, 1963 [Placed in Library, See No. LT-521/67].

NAVY (DISCIPLINE AND MISCELLANBOUS PROVISIONS) (AMENDMENT) REGULA-TIONS

The Deputy Minister in the Ministry of Transport and Shipping (Shri Ehakt Darshan): On behalf of Shri B. R. Bhagat, I beg to lay on the Table a copy of the Navy (Discipline and Miscellaneous Privisions) (Amendment) Regulations, 1967, published in Notification No. SRO 15/E in Gazette of India dated the 22nd May 1967 under section 185 of the Navy Act, 1957. [Placed in Library. See No. LT-522/67].